

1

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH:

1. Original Application No. _____

2. Misc Petition No. _____

3. Contempt Petition No. 20/07 in O.A 74/07

4. Review Application No. _____

Applicant(S) .. Sarbi Mohan Bongshury vs Union of India & Ors

Advocate for the Applicants. Mr. Adil Ahmed.....

Mrs. S. Bhattacharya.....
Miss Li Das.....

Advocate for the Respondent(S) : Ad. C.G.S.

Notes of the Registry	Date	Order of the Tribunal
This Misc. petition has been filed by the counsel for the Applicant W/S 17 of the CAT Act, 1985 praying for punishment of the Contemnors/Respondents for non-compliance of Judgement and order passed by this Hon'ble Tribunal in O.A 74/07 on 27.8.07.	19.12.2007	Non-compliance of the order dated 27.08.2007 of this Tribunal rendered in O.A. No. 74/2007 is the subject matter of this contempt petition.
Recd before the Hon'ble Court for further orders.		Mr. Adil Ahmed, learned counsel for the Applicant seeks adjournment to place materials in this case to show that comprehensive representations were filed by the Applicants well within 15 days of receipt of a copy of the order dated 27.08.2007. Prayer is allowed.
		Call this matter for hearing on 03.01.2008.
Section officer	/bb/	


(M.R. Mohanty)
Vice-Chairman

Recd 13.12.07
13.12.07
Recd 23.12.08
M.R. Mohanty
Adil C.S.C.
23.12.08

CP No.20/2007 (O.A.74/07)

03.01.2008

On the prayer of Mr.A.Ahmed, learned counsel for the Petitioners, the case stands adjourned to be taken up by 18.01.2008.

(Khushiram)
Member (A)

(M.R.Mohanty)
Vice-Chairman

/bb/

18.01.2008 Heard Mr.A.Ahmed, learned counsel appearing for the Applicants and Ms. Usha Das, learned Addl. Standing counsel for the Union of India.

Non-compliance of the order dated 27.08.2007 of this Tribunal, rendered in O.A. 74 of 2007, is the subject matter of this contempt petition No. 20 of 2007. After taking two adjournments, the Applicants have filed M.P. No. 7 of 2008 seeking permission to withdraw the present contempt petition No. 20 of 2007; because the Applicants are pursuing the matters departmentally by submitting representations and reminders.

Pl. send order copy
dt. 19.2.57 to the respon-
dent.

Free copies of his
order to the Council
of both the parties.

In the aforesaid premises, the M.P. No. 7 of 2008 is, hereby, allowed permitting the Applicants, to withdraw the C.P. No.20 of 2007.

In the aforesaid premises, both the C.P. No. 20 of 2007 and M.P. No. 7 of 2008 stand disposed of.

29.1.08.

Copy of order no. 1
19/12/07, 3.1.08 to
18.1.08 sent to the
govt. for issuing
to the govt. to the
govt. No 1 to 3
Repp. in post and a
copy of the same
already handed over
to 1st & 12th on 23.1.08
respectively

Send copies of this order dated 19.12.2007, of 03.01.2008 and of this order to the Respondents in the address given in the C.P. No. 20 of 2007 by post. Free copies of this order be also handed over the learned counsels appearing for both the parties.

(Khushiram)
Member (A)

(M.R.Mohanty)
Vice-Chairman

14 DEC 2007

गुवाहाटी अदायक
Guwahati

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH AT GUWAHATI.

CONTEMPT PETITION NO. 20 OF 2007

IN

ORIGINAL APPLICATION NO. 74 OF 2007

IN THE MATTER OF:

A Petition under Section 17
of the Administrative
Tribunals Act, 1985 praying
for punishment of the
Contemnors/ Respondents for
non-compliance of Judgment
and Order passed by the
Hon'ble Tribunal in O. A.
No. 74 of 2007 on
27.08.2007.

- AND -

IN THE MATTER OF:

O.A. No. 74 of 2007

Shri Sashi Mohan Bangshiary
& Others

... Applicants

- VERSUS -

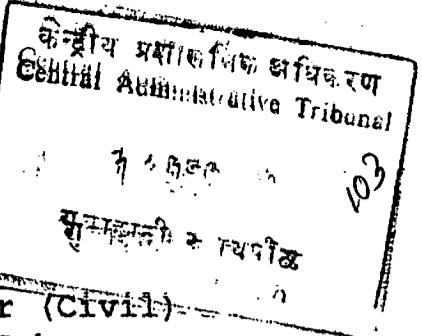
The Union of India & Others

... Respondents

1. Shri Sashi Mohan Bangshiary
Son of Shri Durgeswar
Bangshiary
Assistant Engineer (Civil)
Guwahati Central Sub-
Division-II, CPWD,
Kotabari, Guwahati-35.

Sashi Mohan
Bangshiary

FILED BY
Shri Sashi Mohan Bangshiary
Petition No.
through
ADVOCATE (Adv. Ahom SD)
CO2



2. Shri Ramen Borah
Assistant Engineer (Civil)
Guwahati Central Sub-
Division-I
CRPF Group Centre
CPWD, Guwahati-23.
3. Shri Hemen Chandra Rava
Assistant Engineer (Civil)
Tezpur Central Sub-
Division-I
Near Mahabhairab New Market
Tezpur Dist: Sonitpur.
4. Mrs. Saraswati Konwar
Assistant Engineer (P)
Tezpur Central Division
Near Mahabhairab New Market
Tezpur Dist: Sonitpur.
5. Shri Lakhya Ram Patir
Assistant Engineer (Civil)
Khatkoti Central Sub-
Division-I
CPWD, Group Centre, CRPF
Khatkoti, Dist: Karbi
Anglong.
6. Shri Lohit Sonowal
Assistant Engineer (Civil)
Mohanbari Aviation Sub-
Division
CPWD, Mohanbari Air Field
Dibrugarh, Dist: Dibrugarh.
7. Shri Diken Chandra Boro
Assistant Engineer
(Electrical)
Electrical Mechanical Sub-
Division
Doomdooma CPWD
Doomdooma-786151.
8. Shri Ngil Khanpau
Assistant Engineer (Civil)
Manipur Central Sub-
Division-II
CPWD, Tulihal Airport
Imphal-795140
Manipur.

Sashi Mohan
Bangshing.

14 DEC 2007

গুৱাহাটী বিধুপীঠ
Guwahati Bench

9. Shri Ramesh Chandra Das
Assistant Engineer (Civil)
Dimagiri Central
Maintenance
Sub-Division-III, IBBR CPWD
Dimagiri (Tlabung)
Mizoram.

10. Shri Suresh Pal
Assistant Engineer (Civil)
Dimagiri Central
Maintenance
Sub-Division-I, IBBR CPWD
Dimagiri (Tlabung)
Mizoram

...Petitioners

-AND-

1. Shri M. Ramachandran,
Secretary to the Government
of India Ministry of Urban
Affairs, Nirman Bhawan, New
Delhi-11.

2. Shri A. K. Chakraborty,
Director General (Works)
Central Works Public
Department, 118-A, Nirman
Bhawan, New Delhi- 10011.

3. Shri D. K. Sharma,
Director (Administration)
Central Public Works
Department, Nirman Bhawan,
New Delhi-110011.

...Respondents/
Contemnors

The humble petition of the
above named petitioners:-

MOST RESPECTFULLY SHEWETH:

1. That your humble Petitioners had filed the Original Application No.74 of 2007 before the Hon'ble Central Administrative Tribunal, Guwahati Bench, Guwahati for granting them the seniority on notional basis in the Grade of Assistant Engineer with effect from the date of availability of

Sashi Mohan
Bangshiray

14 DEC 2007

प्रतिक्रिया दिनांक
Date of Response

05

vacancy against which the Applicants appeared in Limited Departmental Competitive Examination (in short LDCE) and also praying for the same benefits from the Respondents like other similarly situated persons in reference to the Judgments and orders passed by the Hon'ble Central Administrative Tribunal Principal Bench, New Delhi, in O.A NO.2710/03 dated 13-05-2004 in Vijandar Singh and others-Vs-union of India and others and the Hon'ble Central Administrative Tribunal, Chandigarh Bench in O.A.NO.1260/CH/2003 dated 29.07.2004 A.P.Garg & Others-Vs-Union of India & others.

2. That your Petitioners beg to state that the Hon'ble Tribunal heard the matter on 27.08.2007 and disposed the said Original Application at Admission stage. The Hon'ble Tribunal vide its order dated 27-08-2007 passed in O.A. No. 74 of 2007 was pleased to direct the Applicants to make a Comprehensive representation individually before the 2nd respondents within 15 days from the date of receipt of this order and on receipt of such representation the Respondent No.2 or any order competent authority shall dispose of the same within a time frame of three months thereafter with considering the ~~above~~ observations made by this Court

A copy of the Judgment and Order dated 27.08.2007 passed in O.A. No. 74 of 2007 is annexed herewith and marked as ANNEXURE
- A.

3. That your petitioners beg to state that as per directive of this Hon'ble Tribunal, the Petitioners had filed individual representations

Sashi Mohan
Bangshikay

11/05/08
ग्रन्थालय = रायपुर
G.
ch

before the Director General (Works) C.P.W.D. i.e. Respondent/Contemnor No. 2. Till date the aforesaid representations has not been disposed of by the Respondents/Contemnors with considering the observations made by this Hon'ble Tribunal in O.A.No.74 of 2007 dated 27-08-2007.

Photocopies of some of the representations submitted by the Petitioners are annexed herewith and marked as ANNEXURE-B series

4. That the petitioners beg to state that till date the Respondent No.2/ Contemnor No.2 nor the Competent Authority has dispose the representations submitted by them, in spite of clear-cut Order of this Hon'ble Tribunal. More over, the respondents/contemnors have not taken any steps for implementation of the aforesaid Order dated 27.08.2007 passed in O.A. No. 74 of 2007. As such, finding no other alternative, your Petitioners are compelled to file this Contempt Petition before this Hon'ble Tribunal for seeking justice in this matter and also praying for to initiate contempt proceedings under the Contempt of Court Act against the alleged Contemnors/ Respondents.

5. That your Petitioner begs to state that the Respondents/Contemnors have shown disrespect, disregard and disobedience to this Hon'ble Tribunal. The Respondents/Contemnors deliberately with a motive behind have not complied the Hon'ble Tribunal's Order dated 27-08-2007 passed in O.A. No. 74 of 2007. As such, the Respondents/ Contemnors deserve punishment from this Hon'ble

Sashi Mehan
Bangalore

Tribunal. It is a fit case, where the Respondents/Contemnors may be directed to appear before this Hon'ble Tribunal to explain as to why they have shown disrespect to this Hon'ble Tribunal.

6. That this Petition is filed bonafide to secure the ends of justice.

In the premises, it is, most humbly and respectfully prayed that Your Lordships may be pleased to admit this petition and issue contempt notice to the Respondents/Contemnors to show cause as to why they should not be punished under Section 17 of the Administrative Tribunals Act, 1985 or to pass such appropriate order or orders as this Hon'ble Tribunal may deem fit and proper.

Further, it is also prayed that in view of the deliberate disrespect and disobedience to this Hon'ble Tribunal's order dated 27.08.2007 passed in O. A. No. 74 of 2007 Respondents/ Contemnors may be asked to appear in person before this Hon'ble Tribunal to explain as to why they should not be punished under the Contempt of Court Act.

And for this act of kindness your Petitioner
as in duty bound shall ever pray.

...Draft Charge

Sashi Mehan
Bangliang.

14 DEC 2007

गुवाहाटी न्यायपीठ
Guwahati Bench

108

DRAFT CHARGE

The Petitioners are aggrieved for non-compliance of Order dated 27.08.2007 passed by this Hon'ble Tribunal in O.A No. 74 of 2007. The Contemnors/Respondents have willfully and deliberately violated the Order dated 27.08.2007 passed by this Hon'ble Tribunal. Accordingly, the Respondents/Contemnors are liable for Contempt of Court proceedings and severe punishment thereof as provided. The Hon'ble Tribunal may please to direct the Respondents/Contemnors to appear in person before this Hon'ble Tribunal and reply to the charges leveled against them

Sabli Mohan
Bangshiray

14 DEC 2007

गুৱাহাটী প্রায়োঁচ
Guwahati BranchAFFIDAVIT

I, Sashi Mohan Bangshiary, aged of about 43 years Son of Shri Durgeswar Banshiary, presently working as Assistant Engineer, (civil) Guwahati Central Sub-Division-II, Central Public Works Department, Kotabari Guwahati-35, Assam, do hereby solemnly affirm and state as follows:

1. That I am the Applicant No.1 in O. A. No. 74 of 2007 and also petitioner in the instant contempt petition and as such, I am fully acquainted with the facts and circumstances of the case. I am also duly authorized by other petitioners/ Applicants to sign this affidavit on their behalf.

2. That the statements made in paragraphs 1, 3, 4, 5 of the Contempt Petition are true to my knowledge, those made in paragraphs 2 of the petition being matters of records are true to my information, which I believe to be true and the rest are my humble submissions before this Hon'ble Court.

And I put my hand hereunto this affidavit on this 13th of December 2007 at Guwahati.

Sashi Mohan Bangshiary
Sashi Mohan Bangshiary

Identified by

Adil Ahmed
Advocate (Adil Ahmed)

DEPONENT

Solemnly affirmed before me by the Deponent who is identified by Mr. Adil Ahmed, Advocate.

Sashi Mohan Bangshiary
Advocate
13/12/07

CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BRANCH

110

Original Application No.74 of 2007

Date of Order: This the 27th Day of August, 2007.

HON'BLE MR.K.V.SACHIDANANDAN, VICE-CHAIRMAN

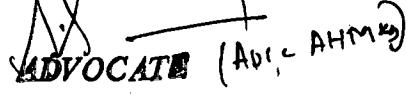
1. Shri Sashi Mohan Bangshiary
Son of Shri Durgeswar Banshiary
Assistant Engineer(Civil)
Guwahati Central Sub-Division-II
CPWD, Kotabari, Guwahati-35
2. Shri Ramen Borah
Assistant Engineer(Civil)
Guwahati Central Sub-Division-1, CRPF Group Centre
CPWD, Guwahati-23
3. Shri Hemen Chandra Rava
Assistant Engineer(Civil)
Tezpur Central Sub-Division-1
Near Mahabhairab New Market Tezpur Dist.
Sonitpur
4. Mrs. Saraswati Knowar
Assistant Engineer (P)
Tezpur Central Division
Near Mahabhairab New Market Tezpur Dist.
Sonitpur
5. Shri Lakhya Ram Patir
Assistant Engineer(Civil)
Khatkoti Central Sub-Division-1
CPWD, Group Centre, CRPF
Khatkoti, Dist: Karbi Anglong
6. Shri Lohit Sonowal
Assistant Engineer(Civil)
Mohanbari Aviation Sub-Division
CPWD, Mohanbari Air Field
Dibrugarh, Dist: Dibrugarh
7. Shri Diksen Chandra Boro
Assistant Engineer(Electrical)
Mechanical Hub-Division
Doomdooma CPWD
Doomdooma-786181

केन्द्रीय अधिकारी अधिकारण
Central Administrative Tribunal

14 DEC 2007

गुवाहाटी अधिकारण
Branch

ATTESTED



ADVOCATE (Adv. AHM)

W
Babu Ngil Kumpau
Anubanti Kengloun (Civil)
Manipur Central Bldg. Dhalong-II,
CPWD, Pulhail Airport,
Imphal-793140
Manipur.

केंद्रीय प्रशासन विवाद बोर्ड
Central Administrative Tribunal

14 DEC

गुवाहाटी २ अप्रैल
Gauhati 2 April

9. Shri Ramesh Chandra Das
Assistant Engineer (Civil)
Dimagiri Central Maintenance
Sub-Division-II, IBBR CPWD
Dimagiri (Tlabung)
Mizoram

10. Shri Suresh Pal
Assistant Engineer (Civil)
Dimagiri Central Maintenance
Sub-Division-1, IBBR CPWD
Dimagiri (Tlabung)
Mizoram

Applicants

By Advocate Mr. A. Ahmed,

-AND-

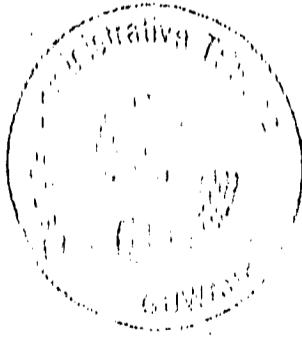
1. The Union of India represented by the
Secretary to the Government of India
Ministry of Urban Affairs
Nirman Bhawan, New Delhi-11

2. The Director General (Works)
Central Works Public Department
118-A, Nirman Bhawan
New Delhi-110011.

3. The Director (Administration)
Central Public Works Department
Nirman Bhawan,
New Delhi-110011.

Respondents.

By Advocate Ms. U. Das, Addl. C.G.S.C.



ATTESTED
ADVOCATE (Abdul AHMED)

K.V.SACHIDANANDAN, V.C:

The case of the applicant is that the applicants became eligible for being considered for promotion to the post of Assistant Engineer under the Departmental Competitive Examination. However the Respondents did not hold the Examination in time resulting various litigations. The Respondent notified the Examination through advertisement declaring 391 vacancies to the post of Assistant Engineer for the years from 1993-1994 till 1999. The applicants appeared in the said examination and duly qualified the same. But the Respondents did not declare the result for all the vacancies year wise. The result for the remaining 65 vacancies year wise subsequently declared by the Respondents, but the seniority have been allowed to the applicants from the year 2001 only. On the other hand those persons who were appointed to the post of Executive Engineer CPWD on seniority basis were allowed the notional seniority w.e.f. the dates from which the vacancies have been available to the appointment. According to the applicant some similarly situated persons has approached the Central Administrative Tribunal, Principal Bench, New Delhi by filling O.A.No.2710/2003 Shri Vijendar Singh and others and O.A.No.1260/CH/2003 by A.P. Garg and Others before the Hon'ble CAT Chandigarh Bench, accordingly, the Principal Bench, CAT, New Delhi and Chandigarh Bench granted the Notional seniority from the date and the years in which vacancies arises against which the applicants are shown to have been appointed as Assistant Engineer, CPWD. The instant applicants being similarly situated with those persons were not the said benefit. As such they filed various

केंद्रीय न्यायालय
Central Administrative Tribunal

ATTESTED


 (Advocate)

1 DEC 2007

गुरुवाहारी नाथपीठ

Guru Nanak Nagar

-12-

Representations before the Respondents, but the Respondent did not take any action in this regard. Being aggrieved the applicant has filed this O.A. Seeking the following reliefs:-

8.1) That the Hon'ble Tribunal may be pleased to direct the Respondents to give notional seniority to the applicants from the date and year when vacancies of Assistant Engineers arose with all consequential benefits.

8.2) That the Hon'ble Tribunal may be pleased to direct the Respondents to allow seniority to the applicants, w.e.f. the dates and the years in which vacancies against the applicants have been appointed were available.

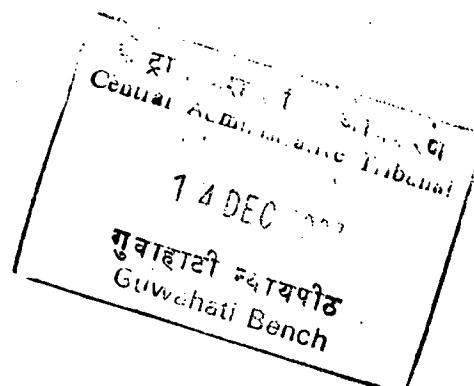
8.3) To pass any other appropriate relief or relieves to which the applicants may be entitled and as may be deemed fit and proper by the Hon'ble Tribunal.

I have heard Mr.A.Ahmed learned counsel for the applicants and Mr. H. Das learned Addl.Q.C.B.Q for the Respondents. When the matter came up for hearing the learned counsel for the applicant has drawn our attention to the Office Order dated 23.02.2006 (Annexure -J) which is reproduced as follows:-

OFFICE ORDER

" In partial modification of this Office Order even number dated 23.02.2006, the undersigned is directed to say that in compliance to the directions of the Hon'ble

ATTESTED
ADVOCATE (Adv. A.H.M.B)



C.A.T., Chandigarh Bench in
O.A.No.1260/2003 by its
order dated 29th July, 2004 in
the case of A.P. Garg &
Others Vs. UOI & Others, the
undersigned is directed to
say that notional seniority be
fixed as per merit with date
of joining as 1st July of the
relevant year of the vacancy
in respect of those who were
a party in the case. Rest will
remain same."

In this matter also the Notional Seniority has been fixed as per seniority. He also produced the a letter dated 22.5.2007 which quoted as follows:-

"In compliance to the directions of the Hon'ble CAT,(Principal Bench) New Delhi in O.A.No.1105/2006 by its order dated 2.4.2007 in the case of Ashok Meena & Others Vs. UOI & Others, notional seniority is granted to the Assistant Engineers (Civil & Elect.), who were party (as per enclosed Annexure) in the case and were appointed on the basis of Limited Departmental Competitive Examination, 1990, w.e.f 1st July of the year in which the vacancies arose.

This is subject to the outcome in the CWP No.19316/2005 in the Hon'ble High Court of Punjab and Haryana and CWP No.1188/2005 in the Hon'ble High Court of Delhi."

It is contended that the case of Ashok Kumar Meena & Others Vs. UOI & Others and in compliance of the directions of the CAT, Principal Bench New Delhi, Judgment, O. A. No.1105/2006. The Counsel for the applicant has submitted that he will be satisfied if directions is given to the Respondents to consider and dispose of the same within the time frame. Counsel for the Respondents has

ATTESTED

ADVOCAT (doct. ANTHONY)

-14-

submitted that she has no objection if such direction is given. In the interest of justice, this Court directs the applicant to make comprehensive representation individually BEFORE THE 2ND respondents within 15 days from the date of receipt of this order and on receipt of such representation the Respondent No.2 or any other competent authority shall dispose of the same within a time frame of three months thereafter with considering the above observations made by this Court.

O.A. is disposed of accordingly at the admission stage itself. There shall be no order as to costs.

Sd/ VICE CHAIRMAN

LM

Date of Application : 28.8.07

Date on which copy is ready : 29.8.07

Date on which copy is delivered : 29.8.07

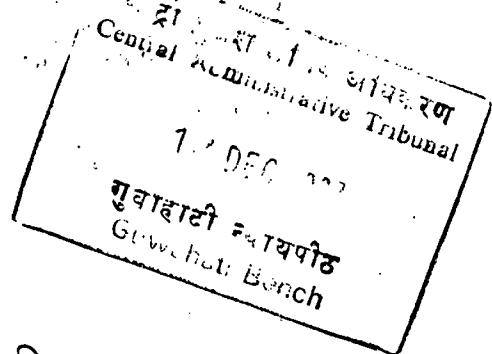
Certified to be true copy

Section Officer (Jdli) 29/8/07

C. A. T. Guwahati Bench

Guwahati.

15/29/8/07



ATTESTED

ADVOCATE (Adv. A. H. B.)

-15-

ANNEXURE 'B'

Dated, Guwahati, the 30th August, 2007

To
The Directorate General of Works,
CPWD, 118-A, Nirman Bhawan,
New Delhi - 110 011.

Subject:- Original Application No.74 of 2007

Order passed on 27th day of August, 2007
By the Hon'ble CAT, Guwahati Bench

Respected Sir,

Hon'ble Central Administrative Tribunal, Guwahati Bench has passed their order on 27th August, 2007 on OA No.74/2007 in the matter of consideration for Notional Senioriety.

The Photocopy of Order dated 27th August, 2007 passed by the Hon'ble CAT, Guwahati Bench is submitted herewith for your kind perusal and accordingly, the matter may kindly be disposed of at your end please.

Enclo: As stated.

Yours faithfully,

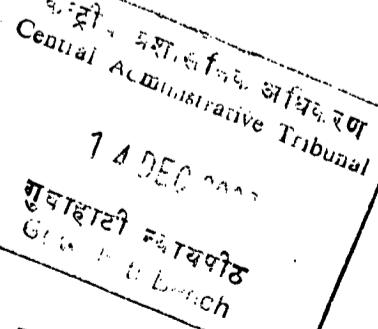
(S.M.BANGSHIARY)

Assistant Engineer
Guwahati Central Division,
CPWD, Guwahati-781021.

Copy forwarded for information &
necessary action to :-

- 1) The Chief Engineer(NEZ), CPWD, Cleave's Colony, Dhankheti, Shillong-793003. Enclo: Photocopy of Order dated 27-8-07
- 2) The Superintending Engineer, Assam Central Circle-I, CPWD, Bamunimaidam, Guwahati-781021. Since the Order is time bound, the matter is addressed direct to the DG(W), one of the respondents in the matter.
Enclo: Photocopy of Order dated 27-8-07
- 3) The Executive Engineer, Guwahati Central Division, CPWD, Guwahati-21.

(S.M.Bangshriary)



ATTESTED
ADVOCATE (Adv. AHMED).

To
The Director General of Works,
CPWD, 118-A, Nirman Bhawan,
New Delhi-110011.

Dated, Kkt. the 21st August '2007'

Subject:- Original Application No.74 of 2007.

Order passed on 27th day of August '2007'
By the Hon'ble CAT Guwahati Bench.

केन्द्रीय प्रशासनिक अधिकारण
Central Administrative Tribunal

14 DEC 2007

गुवाहाटी न्यायपीड়
Guwahati Bench

Respected Sir,

Hon'ble Central Administrative Tribunal, Guwahati Bench has passed their order on 27th August, 2007 on OA No.74/2007 in the mater of consideration for Notional Seniority. Sir, since the Order is time bound, the mater is addressed direct to the DG (W) (one of the respondents in the mater) without going through proper channel which may kindly be considered please..

The Photocopy of the Order dated 27th August, 2007 passed by the Hon'ble CAT, Guwahati Bench is submitted herewith for your kind perusal and accordingly, the matter may kindly be disposed of at your end please.

Thanking you,

Yours faithfully,

Enclo : As stated.

(L. R. PATIR)
Assistant Engineer,
Khatkhati Central Division,
CPWD, GC, CRPF, Khatkhati-782480.
(Assam)

Copy forwarded for information &
Necessary action to-

P/C

1. The Chief Engineer (NEZ), CPWD, Cleave's Colony, Dhankheti, Shillong-793003.
Enclo: Photo copy of Order dated 27-8-2007.
2. The Superintending Engineer Silchar Central Circle, CPWD, Malugram, Mela Road, Silchar-2. Enclo: Photo copy of Order dated 27-8-2007.
3. The Executive Engineer, Khatkhati Central Division, CPWD, GC, CRPF, Khatkhati-782480 (Assam). Enclo: Photo copy of Order dated 27-8-2007.

(L. R. PATIR)

P/C

ATTESTED
S. L.
ADVOCATE (Adv. A.H. 1985)

17
18
By Speed Post.

Government of India
Office of the Superintending Engineer
Assam Central Circle-1, C.P.W.D.,
Guwahati - 781 021

No.8 (3)/ACCI/EC/ 1980

Dated, Guwahati, the 26/9/07

To
The Director General (Works),
Central Public Works Department,
Nirman Bhawan,
New Delhi-110011

Sub: - Original Application No.74 of 2007

Order Passed on 27th day of August ,2007
By the Hon'ble CAT ,Guwahati Bench.

Sir,

Enclosed please find herewith self explanatory representation received from following
officers for faveur of your kind disposal please.

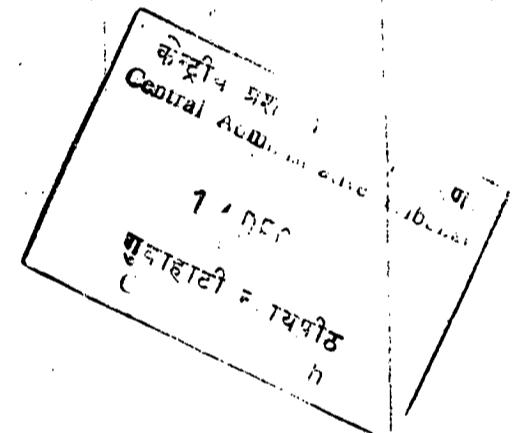
Sl.No	Name and Designation	Office to which attached.
1.	S/Shri Smt.Saraswati Konwar,AE(P)	TzCD,CPWD,Tezpur.
2.	S.M.Bangshiary,AE(P)	GCD,CPWD,Guwahati-21
3	Romen Bora,AE	GCD,CPWD,Guwahati-21

This issues with the approval of SE, ACC-I

28/9/07

1. As stated
above

ff. 4.10.07



Yours faithfully

Office Superintendent Gr.I

Copy to:-

1) The Executive Engineer,GCD,CPWD,Guwahati-21
2) The Executive Engineer,TzCD,CPWD,Tezpur } for information.

Office Superintendent Gr.I

ATTESTED
ADVOCATE (Adv. AHMED)